

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 197/2016
RT CP (CAA) No. 143/Chd/Hry/2017**

In the matter of scheme of demerger between:

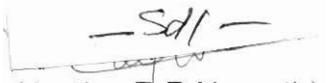
Jasch Industries Ltd. ("JIL")Petitioner /Demerged Co.
And
Jasch Automatioin Ltd. ("JAL")Petitioner /Demerged Co.

Present: None for petitioner-companies.

Mr. Deepankur Sharma, Advocate on behalf of Official Liquidator.
Ms. Amarpreet Kaur, Sr. Technical Assistant for Official Liquidator
and Regional Director, New Delhi.

The matter was fixed on 08.07.2017 in the Lok Adalat but has been listed today. This being a matter of demerger of Company may not be taken up for Lok Adalat discussion.

The date is, therefore, changed from 08.07.2017 to 27.07.2017 for arguments. Notice be sent to learned counsel for the petitioner-company regarding change of date.


(Justice R.P.Nagrath)
Member (Judicial)

July 04, 2017
saini